

(R)

IN THE HIGH COURT OF KARNATAKA AT BANGALORE

DATED THIS THE 06 TH DAY OF December 2001

PRESENT

THE HON'BLE MR. JUSTICE R.V.RAVEENDRAN

AND

THE HON'BLE MR. JUSTICE N.K.PATIL

WP Nos. 30278, 31675, 30697, 31948-31952,  
32779, 32858-32859, 32861-32867, 32906,  
32959, 32975-32976, 33188, 33214, 33215,  
33281-33284, 33413, 33541-33542, 33692,  
33710-33712, 34197-34200, 34272, 34780,  
35012, 35625, 36282, 36312, 36350-36351,  
36993, 36996, 37041, 37081, 37085, 37096,  
37231, 37232, 38030-38032, 32680, 36230-  
36231 and 38078-38080/2001 (GM RES)

BETWEEN

-----

- 1 SHIVA SHANKARA S  
S/O.LATE SRI SREENIVASAN  
AGED ABOUT 22 YRS,  
R/A.NO.20, SBM OFFICERS'  
HOUSING COLONY, II CROSS,  
MATHIKERE, BANGALORE-54. ... PETITIONER

(By Sri ASHOK B HINCHIGERI ADVOCATE )

AND :

-----

- 1 KARNATAKA STATE BAR COUNCIL  
OLD K.G.I.D.BUILDING,  
BANGALORE-1  
REP.BY ITS SECRETARY.
- 2 BAR COUNCIL OF INDIA  
21, ROUSE AVENUE, INSTITUTIONAL AREA  
NEAR BAL BHAVAN

NEW DELHI 110 002,  
REP. BY ITS SECRETARY.

3 BANGALORE UNIVERSITY  
GNANA BHARATHI CAMPUS,  
MYSORE ROAD,  
BANGALORE,  
REP. BY ITS REGISTRAR.

4 UNIVERSITY LAW COLLEGE  
PALACE ROAD,  
BANGALORE-1,  
REP. BY ITS PRINCIPAL. ... RESPONDENTS

( Sri SURESH S. JOSHI FOR R1 AND R2. SRI T P  
RAJENDRA KUMAR SUNGAY FOR R3 AND R4 )

THIS W.P. IS FILED PRAYING TO QUASH THE  
FIRST RESPONDENT'S ORDER, DT. 4.8.2001 VIDE  
ANNEX.G AND A DIRECTION OR ORDER TO THE FIRST  
RESPONDENT TO REGISTER THE PETITIONER ON ITS ROLL  
AS AN ADVOCATE.

WP No 31675 OF 2001

BETWEEN  
-----

1 PRASANNA KUMAR P  
S/O PURUSHOTHAMA L  
22 YRS, 16TH MAIN  
IDEAL HOMES TOWNSHIP  
RAJESHWARINAGARA  
BANGALORE-560 098 ... PETITIONER

(By Sri PRASANNA KUMAR P - PARTY IN PERSON)

AND :  
-----

1 KARNATAKA STATE BAR COUNCIL  
OLD KGID BUILDING  
DR AMBEDKAR VEEDHI  
BANGALORE-1 REP BY ITS SECRETARY

2 BAR CONCIL OF INDIA  
NO.21, ROUSE AVENUE

INSTITUTIONAL AREA  
NEAR BAL BHAVAN  
NEW DELHI-110 002  
REP BY ITS SECRETARY

3 BANGALORE UNIVERSITY  
BY ITS REGISTRAR  
JNANA BHARATHI CAMPUS  
MYSORE ROAD, BANGALORE

4 UNIVESITY LAW COLLEGE  
PALACE ROAD, BANGALORE-9  
BY ITS PRINCIPAL ... RESPONDENTS

( Sri SURESH S JOSHI FOR R1 AND R2. SRI T P  
RAJENDRA KUMAR SUNGAY R3 AND R4)

THIS WP IS FILED PRAYING TO QUASH THE ORDER  
OF R1 DT. 10.8.2001 VIDE ANN-G AND DIRECT R1 TO  
ENROL THE PETITIONER ONITS ROLL AS AN ADVOCATE.

**WP No 30697 OF 2001**

BETWEEN

-----

1 MUNISWAMY GOWDA S G  
S/O S.M GUDE GOWDA  
AGE: 23 YRS  
SHETTIHALLI VILLAGE  
KOLAR DIST ... PETITIONER

(By Smt : PRAMILA NESARGI ADVOCATE )

AND :

-----

1 BAR COUNCIL OF INDIA  
NO.21, ROSE AVENUE INSTITUTIONAL AREA  
NEAR BAL BHAVAN  
NEW DELHI 110 002  
REP BY ITS CHAIRMAN

2 KARNATAKA STATE BAR COUNCIL KGID  
BUILDING

BANGALORE  
REP BY ITS CHAIRMAN

3 UNIVERSITY LAW COLLEGE  
PALACE ROAD  
BANGALORE 9  
BY ITS PRINCIPAL  
AND DEAN FACULTY OF LAW

4 BANGALORE UNIVERSITY  
BY ITS REGISTRAR  
JNANA BHARATHI  
BANGALORE

.. RESPONDENTS

(By Sri SURESH S JOSHI FOR R1 AND R2. SRI T P  
RAJENDRA KUMAR SUNGAY FOR R3 AND R4 )

THIS WP IS FILED PRAYING TO DECLARE THE  
RULES 2(1)(b), 8(2) AND RULE 17(1) OF THE PART IV  
OF BAR COUNCIL OF INDIA RULES VIZ., STANDARDS OF  
LEGAL EDUCATION AND RECOGNITION OF DEGREE IN LAW  
FRAMED UNDER S.7(h) AND (i), 24(1)(c)(iii) AND  
(iiia) AND 49(1)(af), (ag) AND (d) OF THE  
ADVOCATES ACT, 1961 ETC.,

**WP No 31948-31952 OF 2001**

BETWEEN

-----

- 1 NAVEEN  
S/O SATHYANARAYAN  
23 YRS, STUDENT  
R/A NO.649, 10TH A CROSS  
WEST OF CHORD ROAD  
RAJAJINAGAR, BANGALORE-86
- 2 RASHMI K D/O N R KUMARASWAMY  
22 YRS, STUDENT  
R/A NARANG CHAMBERS  
N R ROAD, BANGALORE-2
- 3 ARUN M V S/O VENKATESH M R  
26 YRS, STUDENT  
R/A NO.30, BELLI CHUKKI  
III CROSS, SANTHRUPATHINAGAR  
J P NAGAR VII PHASE  
BANGALORE-560 078

- 4 RASHMI DESHPANDE  
D/O RAMA RAO DESHPANDE  
23 YRS, STUDENT  
C/O B VENKAT RAO  
R/A NO.6, II CROSS  
SHAKHAGANAPATHI NAGAR, 8TH MAIN  
4TH STAGE, BASAWESHWARANAGAR, B'LORE-79
- 5 S SRIPERUNDEVI D/O N C SREEDHARAN  
23 YRS, STUDENT  
R/A NO.63, I 'N' BLOCK  
DR RAJKUMAR ROAD, RAJAJINAGAR  
BANGALORE-10 ... PETITIONERS

(By Sri ASHOK B HINCHIGERI ADVOCATE )

AND :  
-----

- 1 KARNATAKA STATE BAR COUNCIL  
OLD K G I D BUILDING  
BANGALORE-1  
REP BY ITS SECRETARY
- 2 BAR COUNCIL OF INDIA  
21, ROUSE AVENUE  
INSITUTIONAL AREA  
NEAR BAL BHAVAN  
NEW DELHI-110 002  
REP BY ITS SECRETARY
- 3 BANGALORE UNIVERSITY  
GNANA BHARATHI CAMPUS  
MYSORE ROAD, BANGALORE  
REP BY ITS REGISTRAR
- 4 UNIVERSITY LAW COLLEGE  
PALACE ROAD, BANGALORE-1  
REP BY ITS PRINCIPAL ... RESPONDENTS

(By Sri SURESHS JOSHI FOR R1 AND R2. SRI T P  
RAJENDRA KUMAR SUNGAY R3 AND R4)

THESE WRIT PETITIONS ARE FILED PRAYING TO  
QUASH VIDE ANX. L,M,N,P AND Q DT. 10.8.2001 BY R1

AND DIRECT THE RESPONDENT TO REGISTER THE  
 PETITIONERS ON THEIR ROLL AS ADVOCATES.

**WP No 32779 OF 2001**

BETWEEN  
 -----

1 SWARNA RASHMI A  
 D/O SWARNA KUMAR A  
 AGE:22 YRS  
 STUDENT, NO.74, III MAIN  
 II CROSS, BHCS LAYOUT  
 BTM II STAGE, BANNERGHATTA ROAD  
 BANGALORE-76 ... PETITIONER

(By Sri H S DWARKANATH ADVOCATE )

AND :  
 -----

- 1 KARNATAKA STATE BAR COUNCIL  
 OLD KGID BUILDING  
 BANGALORE-1  
 REP BY SECRETARY
- 2 BAR COUNCIL OF INDIA  
 21, ROUSE AVENUE, INSTITUTIONAL AREA  
 NEAR BAL BHAVAN  
 NEW DELHI 110 002  
 REP BY SECRETARY
- 3 BANGALORE UNIVERSITY  
 GNANA BHARATHI CAMPUS  
 MYSORE ROAD  
 BANGALORE  
 REP BY ITS REGISTRAR
- 4 UNIVERSITY LAW COLLEGE  
 PALACE ROAD  
 BANGALORE-1  
 REP BY ITS PRINCIPAL .. RESPONDENTS

(By Sri SURESH S JOSHI FOR R1 AND R2. SRI T P  
 RAJENDRA KUMAR SUNGAY FOR R3 AND R4 )

THIS W.P.IS FILED PRAYING TO DECLARE THAT THE REQUIREMENT IN THE RULE 2 (i)(b) OF PART-IV REQUIRING STUDY IN DULY RECOGNISED LAW COLLEGE WOULD ONLY MEAN THAT UNDERGOING A REGULAR COURSE OF STUDY IN COLLEGE RECOGNISED BY THE UNIVERSITY WHICH IN TURN HAS BEEN RECOGNISED BY THE BAR COUNCIL ETC.,

**wp No 32858-32859 OF 2001**

BETWEEN

-----

- 1 S SUDHINDRANATH  
S/O.SAINATH  
AGED ABOUT 22 YEARS  
R/AT NO.27-01,  
'SAI KUNJ' 10TH 'B' MAIN  
1ST BLOCK, JAYANAGAR  
BLORE-1
- 2 S KARTHIKEYAN  
S/O.M.SHANKAR  
AGED ABOUT 22 YEARS  
R/OF.NO.80, GRUHALAKSHMI  
LAYOUT, 1ST STAGE, W.C.ROAD  
BASAVESHWARANAGAR, BLORE-79 . PETITIONERS

(By Sri C H JADHAV & P PRASANNA KUMAR )

AND :

-----

- 1 KARNATAKA STATE BAR COUNCIL  
OLD K G I D BUILDING,  
DR.AMBEDKAR VEEDHI,  
BANGALORE-560 001, REPTD  
BY ITS SECRETARY
- 2 BAR COUNCIL OF INDIA  
NO.21, HOUSE AVENUE  
INSTITUTIONAL AREA,  
NEAR BAL BHAVAN, NEW DELHI 110 002  
REPRESENTED BY ITS SECRETARY
- 3 BANGALORE UNIVERSITY

BY ITS REGISTRAR  
JNANA BHARATI CAMPUS  
BANGALORE

- 4 UNIVERSITY LAW COLLEGE  
PALACE ROAD, BANGALORE-560 009  
BY ITS PRINCIPAL .. RESPONDENTS

( Sri SURESH S JOSHI FOR R1 AND R2. SRI T P  
RAJENDRA KUMAR SUNGAY FOR R3 AND R4)

THESE WRIT PETITIONS ARE FILED PRAYING TO  
QUASH THE ORDER OF R1 DT. 17.8.01 VIDE ANNEX.C.  
AND D AND DIRECT OR ORDER TO THE FIRST RESPONDENT  
TO ENROL THE PETITIONERS ON ITS ROLL AS AN  
ADVOCATES.

**WP No 32861-32867 OF 2001**

BETWEEN  
-----

- 1 KASTURI A  
AGE: 22 YRS  
STUDENT  
R/O NO. 80/2, SHAKAMBARINAGAR  
BANASHANKARI  
BANGALORE 82
- 2 SHIREEN TAJ  
AGE: 23 YRS  
STUDENT  
R/O NO. 209F,  
4TH MAIN MINHAJNAGAR  
J.P NAGAR POST  
BANGALORE 78
- 3 H L JAYANTHI BAI  
AGE: 23 YRS  
STUDENT  
R/O NO.3,  
MARATA STREET KATARIPALYA  
KOLAR 563 101
- 4 VINUTHA G  
AGE: 23 YRS

STUDENT  
 R/O NO. 157, IST MAIN  
 BHS LAYOUT  
 UTTARAHALLI MAIN ROAD  
 BANGALORE 61

- 5 LEELA BAI T D  
 AGE: 23 YRS  
 STUDENT  
 R/O NO. 18,  
 9TH A MAIN ROAD  
 4TH C BLOCK KORAMANGALA  
 BANGALORE 34
- 6 DEEPA D  
 AGE: 22 YRS  
 STUDENT  
 R/O NO. 681,  
 15TH CROSS 8TH MAIN  
 11 PHASE J.P NAGAR BANGALORE 78
- 7 KAVITHA D  
 AGE: 24 YRS  
 STUDENT  
 R/O NO. 681,  
 15TH CROSS 8TH MAIN  
 11 PHASE J.P NAGAR  
 BANGALORE 78 ... PETITIONERS

(By **Smt** BHARATHI NAGESH ADVOCATE)

AND :  
 -----

- 1 KARNATAKA STATE BAR COUNCIL  
 OLD KGID BUILDING  
 BANGALORE 1  
 REP BY ITS SECY
- 2 BAR COUNCIL OF INDIA  
 21, ROUSE AVENUE  
 INSTITUTIONAL AREA NEAR BAL BHAVAN  
 NEW DELHI 110 002  
 RPE BY ITS SEYC
- 3 BANGALORE UNIVERSITY

GNANA BHARATHI CAMPUS  
MYSORE ROAD  
BANGALORE  
REP BY ITS REGISTRAR

4 UNIVERSITY LAW COLLEGE  
PALACE ROAD  
BANGALORE 1  
REP BY ITS PRINCIPAL ... RESPONDENTS

<sup>U</sup>  
(Sri S<sup>U</sup>RESH S JOSHI FOR R1 AND R2. SRI T P  
RAJENDRA KUMAR SUNGAY FOR R3 AND R4)

THESE WRIT PETITIONS ARE FILED PRAYING TO  
QUASH THE ENDORSEMENT / ORDER DT. NOL VIDE ANN-C  
TO C6 BY R1 AND DIRECT ALL THE RESPONDENTS TO  
FOLLOW THE FORMALITIES IN GETTING THE  
RECOGNITION/ APPROVAL.

**WP No 32906 OF 2001**

BETWEEN  
-----

1 C Y VEENA  
D/O C.N. YATHIRAJ  
AGE: 22 YRS  
NO. 7 AKKAMMA BEHIND BALAJI SERVICE  
STATION GANGANAGAR  
BANGALORE 24 ... PETITIONER

(By Sri G KRISHNA MURTHY ADVOCATE )

AND :  
-----

1 KARNATAKA STATE BAR COUNCIL  
OLD KGID BUILDING  
BANGALORE 1  
REP BY ITS SECY

2 BAR COUNCIL OF INDIA  
21, ROUSE AVENUE INSTITUTIONAL AREA  
NEAR BAL BHAVAN  
NEW DELHI 2  
REP BY ITS SECY

3 BANGALORE UNIVERSITY  
GNANA BHARTHI CAMPUS  
MYSORE ROAD  
BANGALORE  
REP BY ITS REGISTRAR

4 UNIVERSITY LAW COLLEGE  
PALACE ROAD  
BANGALORE 1  
REP BY ITS PRINCIPAL ... RESPONDENTS

( Sri SURESH S JOSHI FOR R1 AND R2 SRI T P  
RAJENDRAKUMAR SUNGAY R3 AND R4)

THIS W.P. IS FILED PRAYING TO QUASH ANNEX.C.  
DT. 17.8.2001 ISSUED BY THE ENROLLMENT COMMITTEE  
OF THE FIRST RESPONDENT AND DIRECT R1 TO ENROLL  
THE PETITIONER AS AN ADVOCATE ON THE ROLL OF THE  
FIRST RESPONDENT AS REQUIRED UNDER THE ACT AND  
RULES ETC.,

**WP No 32959 OF 2001**

BETWEEN  
-----

1 VIJAY KUMAR DESAI  
S/O MAHIAPI DESAI  
23 YRS, R/O FLAT NO 401  
J1 D, JUDICIAL BLOCK  
NATIONAL GAMES COMPLEX  
KORAMANGALA, BANGALORE... PETITIONER

(By Sri ASHOK B HINCHIGERI ADVOCATE)

AND :  
-----

1 KARNATAKA STATE BAR COUNCIL  
OLD KGID BUILDING  
BANGLAORE, REP BY ITS SEC

2 BAR COUNCIL OF INDIA  
21, ROUSE AVENUE, INSTITUTIONAL

AREA, NEAR BAL BHAVAN  
NEW DELHI, REP BY ITS SEC

3 BANGALROE UNIVERSITY  
GNANA BHARATHI CAMPUS  
MYSORE ROD, BANGALORE  
REP BY ITS REGISTRAR

4 UNIVERSITY LAW COLLEGE  
PALACE ROAD  
BANGALORE, REP BY ITS PRL  
BANGALORE ... RESPONDENTS

(Sri SURESH S JOSHI FOR R1 AND R2. SRI T P  
RAJENDRA KUMAR SUNGAY FOR R3 AND R40

THIS WP IS FILED PRAYING TO QUASH THE ORDER  
BY R1 VIDE ANN-C AND DIRECT R1 TO REGISTER THE  
PETITIONER ON ITS ROLL AS ADVOCATE.

**WP No 32975-32976 OF 2001**

BETWEEN  
-----

- 1 MS K SHAILAJA D/O KRISHNA N S  
MAJOR, R/O NO 23, II BLOCK, II FLOOR  
NEW BUILDING, PWD STAFF QUARTERS  
WILSON GARDEN, BANGALORE
- 2 A SMITHA KURUMBIAIAH  
D/O KARUMBIAIAH A A  
MAJOR, R/O NO 754, 14TH MAIN  
7TH CROSS, MICO LAYOUT  
II STAGE, BANGALORE ... PETITIONERS

(By Sri K N SUBBA REDDY ADVOCATE)

AND :  
-----

- 1 THE BAR COUNCIL OF INDIA  
NO 21, ROSE AVENUE  
INSTITUTIONAL AREA, NEAR BAL BHAVAN  
NEW DELHI, REP BY ITS CHAIRMAN

- 2 THE KARNATAKA STATE BAR COUNCIL  
KGID BUILDING, BANGALORE  
REP BY CHAIRMAN
- 3 THE UNIVERSITY LAW COLLEGE  
PALACE ROAD, BANGALORE  
REP BY ITS PRL  
DEAN, FACULTY OF LAW
- 4 BANGALORE UNIVERSITY  
JNANA BHARATHI  
REP BY ITS REGISTRAR  
BANGALORE ... RESPONDENT

( Sri SURESH S JOSHI FOR R1 AND R2 SRI T P  
RAJENDRA KUMAR SUNGAY R3 AND R4)

THESE WRIT PETITIONS ARE FILED PRAYING TO  
QUASH THE ORDER DT. 17.8.2001 ISSUED BY R2 AS PER  
ANNEX.D. AND E AND DIRECT R1 AND R2 TO REGISTER  
THE NAMES OF PETITIONERS IN THE ROLLS OF  
ADVOCATES.

**WP No 33188 OF 2001**

BETWEEN  
-----

- 1 VASANTHA MADHAVA J V  
S/O LATE J.R. VISHWANATHA  
AGE:MAJOR R/O NO. 96, 4TH CROSS  
NEHRU ROAD N.G. HALLI MYSORE ROAD  
BANGALORE 27 ... PETITIONER

(By Sri VIVEK S REDDY ADVOCATE )

AND :  
-----

- 1 BAR COUNCIL OF INDIA  
NO.21, ROSE AVENEU  
INSTITUTIONAL AREA, NEAR BAL BHAVAN  
NEW DELHI 2  
REP BY ITS CHAIRMAN
- 2 THE KARNATAKA STATE BAR COUNCIL  
KGID BUILDING BANGALORE  
REP BY ITS CHAIRMAN

3 THE UNIVERSITY LAW COLLEGE  
PALACE ROAD BANGALORE 9  
REP BY ITS PRINCIPAL AND DEAN  
FACULTY OF LAW

4 BANGALORE UNIVERSITY  
JNANA BHARATHI  
REP BY ITS REGISTRAR  
BANGALORE . RESPONDENTS

(By Sri SURESH S JOSHI FOR R1 AND R2. SRI T P  
RAJENDRA KUMAR SUNGAY FOR R3 AND R4)

THIS WP IS FILED PRAYING TO QUASH THE ORDER  
DT. 24.8.2001 BY R2 VIDE ANN-B AND DIRECT THE R-1  
AND 2 TO REGISTER THE NAMES OF THE PETITIONER IN  
THE ROLLS OF ADVOCATES.

**WP No 33214 OF 2001**

BETWEEN  
-----

1 SANDEEP PATIL  
C/O KASHINATH RAO PATIL  
NO.19, KUMARA COT LAYOUT  
BEHIND JANARDHAN HOTEL  
BANGALORE-1 ... PETITIONER

(Sri SANDEEP PATIL PARTY IN PERSON)

AND :  
-----

- 1 THE BAR COUNCIL OF INDIA  
NO.21, ROSE AVENUE  
INSTITUTIONAL AREA, NEAR BAL BHAVAN  
NEW DELHI-2  
REP BY ITS CHARIMAN
- 2 THE KARNATAK STATE BAR COUNCIL  
KGID BUILDING, BANGALORE  
REP BY ITS CHARIMAN
- 3 THE UNIVERSITY LAW COLLEGE  
PALACE ROAD, BANGALORE-9

REP BY ITS PRINCIPAL AND DEAN  
FACULTY OF LAW

4 BANGALORE UNIVERSITY  
JNANA BHARATHI  
REP BY ITS REGISTRAR  
BANGALORE ... RESPONDENTS

( Sri SURESH S JOSHI FOR R1 AND R2 SRI T P  
RAJENDRA KUMAR SUNGAY R3 AND R4 )

THIS W.P. IS FILED PRAYING TO QUASH VIDE ANX.  
C DT. 24.8.2001 BY R2 AND DIRECT THE R1 AND 2 TO  
REGISTER THE NAMES OF THE PETITIONER IN THE ROLLS  
OF ADVOCATES.

**WP No 33215 OF 2001**

BETWEEN  
-----

1 M C ARVIND  
S/O M.C.RAMACHADRAN  
MAJOR, R/O NO.22, 2ND CROSS  
SARASWATHIPURA  
NANDINI LAYOUT  
BANGALORE-96 ... PETITIONER

(Sri M C ARVIND (PARTY-IN-PERSON) )

AND :  
-----

- 1 THE BAR COUNCIL OF INDIA  
NO.21, ROSE AVENUE  
INSTITUTIONAL AREA, NEAR BAL BHAVAN  
NE DELHI -2  
REP BY ITS CHAIRMAN
- 2 THE KARNATAKA STATE BAR COUNCIL  
KGID BUILDING, BANGALORE  
REP BY ITS CHAIRMAN
- 3 THE UNIVERSITY LAW COLLEGE  
PALACE ROAD, BANGALORE-9  
REP BY ITS PRINCIPAL AND  
DEAN, FACULTY OF LAW

4 BANGALORE UNIVERSITY  
 JNANA BHARATHI  
 REP BY ITS REGISTRAR  
 BANGALORE ... RESPONDENTS

( Sri SURESH S JOSHI FOR R1 AND R2 SRI T P  
 RAJENDRA KUMAR SUNGAY FOR R3 AND R4)

THIS W.P. IS FILED PRAYING TO QUASH VIDE ANX.  
 C DT. 24.8.2001 ISSUED BY R2 AND DIRECT THE R1  
 AND 2 TO REGISTER THE NAMES OF PETITIONER IN THE  
 ROLLS OF ADVOCATES.

**WP No 33281-33284 OF 2001**

BETWEEN

-----

- 1 MANU VILSAN C V  
 S/O.T.S.VISWAN  
 AGED ABOUT 25 YRS  
 R/A.NO.11/21, MINI COMPLEX  
 RAILWAY PARALLEL ROAD,  
 YESHWAN'THPUR,  
 BANGALORE-22.
- 2 HIRIDYA S  
 D/O.S.S.B.R.PRASAD  
 AGED ABOUT 22 YRS  
 R/A.UNIVERSITY LAIDES HOSTEL  
 PALACE ROAD  
 BANGALORE-9.
- 3 ROOPA KALA J  
 D/O.V.JANARDHANA REDDY  
 AGED ABOUT 23 YRS  
 R/A.APPEGOWDANA HALLI  
 KONDENAHALLI (POST)  
 SIDLAGHATTA, DIST:KOLAR
- 4 K C MANJULA  
 D/O.CHIKKAVENKATAPPA  
 AGED ABOUT 22 YRS  
 R/A.NO.5, II MAIN ROAD  
 KASTURIBAI NAGARA,  
 MYSORE ROAD  
 BANGALORE-26. ... PETITIONERS

(By Sri C H JADHAV & P PRASANNA KUMAR )

AND :  
-----

- 1 KARNATAKA STATE BAR COUNCIL  
OLD K.G.I.D. BUILDING  
DR.AMBEDKAR VEEDHI  
BANGALORE-1  
REP.BY ITS SECRETARY.
- 2 BAR COUNCIL OF INDIA  
NO.21, HOUSE AVENUE,  
INSTITUTIONAL AREA  
NEAR BAL BHAVAN  
NEW DELHI-110002  
REP.BY ITS SECRETARY
- 3 BANGALORE UNIVERSITY  
BY ITS REGISTRAR  
JNANA BHARATI CAMPUS  
BANGALORE.
- 4 UNIVERSITY LAW COLLEGE  
PALACE ROAD  
BANGALORE-9  
BY ITS PRINCIPAL. .. RESPONDENTS

(Sri SURESH S JOSHI FOR R1 AND R2. SRI T P  
RAJENDRAKUMAR SUNGAY R3 AND R4 )

THESE WRIT PETITIONS ARE FILED PRAYING TO  
QUASH THE ORDER OF R1 DT. 24.8.2001 VIDE ANN-E,  
F, G AND H AND DIRECT R1 TO ENROLL THE  
PETITIONERS ON ITS ROLL AS ADVOCATES.

**WP No 33413 OF 2001**

BETWEEN  
-----

- 1 SOUJANYA A R  
D/O.A.C.RAMAMOORTHY  
AGED ABOUT 23 YRS  
NO.1073, 5TH A MAIN,  
GOKUL I STAGE, II PHASE  
MATHIKERE  
BANGALORE-54. ... PETITIONER

(By Sri S R SHIVA PRAKASH ADVOCATE )

AND :  
-----

- 1 BAR COUNCIL OF INDIA  
21, ROUSE AVENUE  
INSTITUTIONAL AREA  
NEAR BAL BHAVAN  
NEW DELHI-110002  
REP. BY ITS CHAIRMAN.
- 2 THE KARNATAKA STATE BAR COUNCIL  
OLD KGID BUILDING  
BANGALORE-1,  
REP. BY ITS CHAIRMAN.
- 3 THE ENROLMENT COMMITTEE  
THE KARNATAKA STATE BAR COUNCIL  
OLD K.G.I.D.-BLDG.,  
BANGALORE-1,  
REP. BY ITS CHAIRMAN.
- 4 BANGALORE UNIVERSITY  
JNANA BHARATHI CAMPUS  
MYSORE ROAD,  
BANGALORE,  
REP. BY ITS REGISTRAR.
- 5 UNIVERSITY LAW COLLEGE  
PALACE ROAD  
BANGALORE-1  
BY ITS PRINCIPAL. ... RESPONDENTS

(SRI SURESH S JOSHI FOR R1 AND R2 SRI T P  
RRAJENDRAKUMAR SUNGAY R3 AND R4)

THIS W.P IS FILED PRAYING TO QUASH VIDE  
ANX. E DT. 24.8.2001 BY R3 AND DIRECT THE R2 TO  
ENROL THE PETITIONER ON ITS ROLLS.

**WP No 33541-33542 OF 2001**

BETWEEN

- 1 VAISHALI URS  
D/O NAGARAJ URS \*R,

AGE; 23 YRS,  
R/AT NO.98, 7TH CROSS,  
LOWER PALACE ORCHARDS,  
BANGALORE 560 003.

- 2 KAVITHA N S  
D/O K SWAMY,  
AGE; 23 YRS,  
R/AT 256, 5TH 'B' MAIN ROAD,  
REMCO LAYOUT, VIJAYANAGAR,  
BANGALORE 560 040 ... PETITIONERS

(By Sri ASHOK B HINCHIGERI ADVOCATE)

AND :  
-----

- 1 THE KARNATAKA STATE BAR COUNCIL  
OLD K G I D BUIDLING,  
BANGALORE 560 001.  
REPRESENTED BY ITS SECTETARY,
- 2 BAR COUNCIL OF INDIA  
21, ROUSE AVENUE, JINSTITUTUINAL AREA,  
NEAR BAL BHAVAN,  
NEW DELHI 110 002.  
REPRESENTED BY ITS SECRETARY.
- 3 BANGALORE UNIVERSITY  
GNANA BHARATHI CAMPURS,  
MYSORE ROAD,  
BANGALORE  
REPRESENTED BY ITS REGISTRAR,
- 4 UNIVERSITY LAW COLLEGE  
PALACE ROAD,  
BANGALORE 560 001,  
REPRESENTED BY ITS PRINCIPAL  
... RESPONDENTS

( Sri : SURESH S JOSHI FOR R1 & 2 SRI  
T.P.RAJENDRA KUMAR SUNGAY FOR R3 AND R4 )

THESE WRIT PETITIONS ARE FILED PRAYING TO  
QUASH VIDE ANX. E AND F DT. 17.8.2001 AND  
4.8.2001 BY R1 AND DIRECT THE R1 TO REGISTER THE

PETITIONERS ON THEIR ROLL AS ADVOCATES AND  
 DECLARE THAT CHAPTER-4 SECTION -A RULE 2(1), (b)  
 AND RULE(17) OF THE BAR COUNCIL OF INDIA RULES  
 (UNDER THE ADVOCATES, ACT, 1961) AS NULL AND VOID,  
 IN SO FAR AS THE SAID RULES CONTEMPLATE THE  
 INDIVIDUAL RECOGNITION OF THE LAW COLLEGES BY THE  
 BAR COUNCIL OF INDIA.

**WP No 33692 OF 2001**

BETWEEN  
 -----

1 MANJULA S  
 AGE:24 YRS  
 D/O S.SHIVALINGAPPA  
 R/O NO.1164, 5TH MAIN ROAD  
 R/O NO.1164, 5TH MAIN ROAD  
 A BLOCK, RAJAJINAGAR II STAGE  
 BANGALORE-10 ... PETITIONER

(By Sri MOHAN BHAT ADVOCATE )

AND :  
 -----

1 KARNATAKA STATE BAR COUNCIL  
 OLD K.G.I.D BUILDING  
 BANGALORE-1  
 REP BY ITS SECRETARY

2 BAR COUNCIL OF INDIA  
 NO.21, ROUSE AVENUE  
 INSTITUTIONAL AREA  
 NEAR BAL BHAVAN  
 NEW DELHI 110 002  
 REP BY SECRETARY

3 BANGALORE UNIVERSITY  
 GNANA BHARATHI CAMPUS  
 MYSORE ROAD  
 BANGALORE  
 REP BY ITS REGISTRAR

4 UNIVERSITY LAW COLLEGE  
 PALACE ROAD  
 BANGALORE-1  
 REP BY ITS PRINCIPAL .. RESPONDENTS

( Sri SURESH S JOSHI SRI T P RAJENDRAKUMAR  
 SUNGAY FOR R3 AND R4 )

THIS WRIT PETITION IS FILED PRAYING TO QUASH  
 VIDE ANX. C DT. 28.8.2001 BY R1 AND DIRECT THE R1  
 TO REGISTER THE PETITIONER ON ITS ROLL AS AN  
 ADVOCATE.

**WP No 33710-33712 OF 2001**

BETWEEN  
 -----

- 1 S R KAMALACHARAN  
 S/O S.S. RAMDAS  
 AGE: 23 YRS  
 R/O NO. 235 18TH CROSS  
 SADASHIVANAGAR  
 BANGALORE 80
- 2 J OMPRAKASH  
 S/O M JAYARAM REDDY  
 AGE: 23 YRS  
 R/O NO. 13,  
 5TH MAIN 2ND CROSS  
 S.R NAGAR  
 BANGALORE 27
- 3 B J GANESH PRASAD  
 S/O B.K JAIRAM  
 AGE: 23 YRS  
 R/O NO. 13/2,  
 IST CROSS SHANKARAPURAM  
 BANGALORE 4 ... PETITIONERS

(By Sri K CHANDRANATH ARIGA ADVOCATE)  
 AND :  
 -----

- 1 KARNATAKA STATE BAR COUNCIL  
 A STATUTORY BODY CONSTITUTED UNDER  
 THE ADVOCATES ACT 1961

AND HAVING ITS OFFICE AT OLD KGID  
BUILDING DR AMBEDKAR VEEDHI  
BANGALORE 1 REP BY ITS SECY

- 2 THE BAR COUNCIL OF INDIA  
HAVING ITS OFFICE AT NO.21,  
ROUSE AVENUE INSTITUTIONAL AREA  
NEAR BAL BHAVAN NEW DELHI  
REP BY ITS SECY
- 3 UNIVERSITY LAW COLLEGE  
NO.1, PALACE ROAD  
BANGALORE 9  
REP BY ITS PRINCIPAL
- 4 BANGALORE UNIVERSITY  
JANANBHARATHI CAMPUS  
BANGALORE  
REP BY ITS REGISTRAR .. RESPONDENTS

( Sri SURESH S JOSHI FOR R1 AND R2 AND SRI T P  
RAJENDRAKUMAR SUNGAY R3 AND R4)

THESE WRIT PETITIONS ARE FILED PRAYING TO  
QUASH THE ORDERS DT. 24.8.2001 VIDE ANN-C1, C2  
AND CE BY R1 AND DIRECT THE R1 TO ENROL THE  
PETITIONERS AS ADVOCATES WITH EFFECT FROM THE  
DATE OF THEIR RESPECTIVE APPLICATIONS AND ALSO  
DIRECT R-3 AND 4 TO TAKE ALL THE NECESSARY STEPS  
TO OBTAIN RECOGNITION FROM R1 FOR 5 YEAR LAW  
COURSE CONDUCTED BY R3 COLLEGE.

**WP No 34197-34200 OF 2001**

BETWEEN  
-----

- 1 CONSTANTINE Y  
S/O J YOHANAN  
28 YRS, R/O MINI COMPLEX  
NO 11/21, RAILWAY PRALLEL ROAD  
YESHWANTHPURA, BANGALORE
- 2 SHILPA K  
D/O CHANDRASHEKAR K  
23 YRS, R/O NO 12, 11TH CROSS

KITTUR CHENNAMMA ROAD, BENDRE NAGARA  
BSK IIND STAGE, BANGALORE

- 3 ZYNAB BEGUM  
D/O SYED AMEER, 39 YRS, R/O NO 126, 36T  
CROSS, YARABNAGAR, BANASHANKAR  
IIND STAGE, BANGALORE
- 4 REKHA K  
D/O F KRISHNAPPA  
23 YRS, R/O D NO 14, 4TH CROSS  
NEW GURAPPAN PALYA  
BANGALORE ... PETITIONERS

(By Sri C H JADHAV ADVOCATE )

AND :  
-----

- 1 KARNATAKA STATE BAR COUNCIL  
OLD KGID BUILDING  
DR AMBEDKAR VEEDHI  
BANGALORE, REP BY SEC
- 2 BAR COUNCIL OF INDIA  
NO 21, ROUSE AVENUE, INSTITUTIONAL  
AREA, NEAR BAL BHAVAN, NEW DELHI  
REP BY ITS SEC
- 3 BANGALORE UNIVERSITY  
BYITS REGISTRAR, JNANA BHARATI  
CAMPUS, BANGALORE
- 4 UNIVERSITY LAW COLLEGE  
PALACE ROAD, BANGALORE  
BY ITS PRINCIPAL ... RESPONDENTS

( Sri SURESH S JOSHI FOR R1 AND R2 SRI T P  
RAJENDRAKUMAR SUNGAY R3 AND R4)

THESE WRIT PETITIONS ARE FILED PRAYING TO  
QUASH THE ORDER OF R DT. 3.8.2000 VIDE ANN-E, F,  
G AND H DT. 24.8.200 AND DIRECT R1 TO ENROLL THE  
PETITIONER ON ITS ROLL AS ADVOCATES.

WP No 34272 OF 2001BETWEEN  
-----

1 TANYA MEGHNA JAIRAJ  
D/O K. JAIRAJ  
AGE: 22 YRS  
R/O 32, MCHS COLONY  
5TH B CROSS, 16TH MAIN  
BTM II STAGE  
BANGALORE-76 ... PETITIONER

( Sri TANYA MEGHNA JAIRAJ - PARTY IN PERSON)

AND :  
-----

1 KARNATAKA STATE BAR COUNCIL  
HAVING ITS OFFICE AT OLD KGID BUILDING  
DR. AMBEDKAR VEEDHI  
BANGALORE-1  
REP BY ITS SECRETARY

2 THE BAR COUNCIL OF INDIA  
HAVING ITS OFFICE AT 21, ROUSE AVENUE  
INSTITUTIONAL AREA, NEAR BAL BHAVAN  
NEW DELHI 110 002  
REP BY ITS SECRETARY

3 UNIVERSITY LAW COLLEGE  
NO. 1, PALACE ROAD  
BANGALORE-9  
REP BY ITS PRINCIPAL

4 BANGALORE UNIVERSITY  
JNANABHARATHI CAMPUS  
MYSORE ROAD  
BANGALORE  
REP BY ITS REGISTRAR  
... RESPONDENTS

( Sri SURESH S JOSHI FOR R1 AND R2 SRI T P  
RAJENDRAKUMAR SUNGAY FOR R3 AND R4)

THIS W.P. IS FILED PRAYING TO QUASH VIDE ANX.  
A DT. 24.8.2001 BY R1 AND DIRECT THE R1 TO ENROL  
THE PETITIONER AS AN ADVOCATE WITH EFFECT FROM

THE DATE OF HER APPLICATION I.E., 24.8.2001 AND ALSO DECLARE THAT CHAPTER 4 SECTION A RULE 2(1)(b) OF THE BAR COUNCIL OF INDIA RULES, 1975, AS NULL AND VOID, IN SO FAR AS THE SAID RULES CONTEMPLATE THE INDIVIDUAL RECOGNITION OF LAW COLLEGES BY THE BAR COUNCIL OF INDIA.

**WP No 34780 OF 2001**

BETWEEN

-----

1 REENA MONICA  
D/O.M.SAMRAJ  
AGE 22 YEARS STUDENT.  
NO.42/1, ASHER KHANA STREET  
KAMARAJ ROAD CROSS,  
BANGALORE-42. ... PETITIONER

(By Sri: C N KUMAR ADVOCATE )

AND :

- 1 KARNATAKA STATE BAR COUNCIL  
OLD KGID BUILDING  
BANGALORE-1  
REP BY ITS SECRETARY.
- 2 BAR COUNCIL OF INDIA  
21, ROUSE AVENUE, INSTITUTIONAL AREA  
NEAR BAL BHAVAN,  
NEW DELHI-110 022.  
REP BY ITS SECRETARY.
- 3 BANGALORE UNIVERSITY GNANA BHARTHI CAMPUS  
MYSORE ROAD  
BANGALORE  
REP BY ITS REGISTRAR,
- 4 UNIVERSITY LAW COLLEGE  
PALACE ROAD,  
BANGALORE-1  
REP BY ITS PRINCIPAL. ... RESPONDENTS

( Sri SURESH S JOSHI FOR R1 AND R2. SRI T P  
RAJENDRAKUMAR SUNGAY FOR R3 AND R4 )

THIS W.P. IS FILED PRAYING TO DECLARE THAT THE REQUIREMENT IN THE RULE 2 (i)(b) OF PART-IV REQUIRING STUDY IN DULY RECOGNISED LAW COLLEGE WOULD ONLY MEAN THAT UNDERGOING A REGULAR COURSE OF STUDY IN COLLEGE RECOGNISED BY THE UNIVERSITY WHICH IN TURN HAS BEEN RECOGNISED BY THE BAR COUNCIL AND ALSO QUASH VIDE ANX. C DT. 10.9.01 BY R1 ETC.,

**WP No 35012 OF 2001**

BETWEEN  
-----

1 NAVEENKUMAR J  
S/O. JANARDHAN RAO. L. MAJOR  
R/O. NO. 192, SWATHI LINKS  
6TH CROSS, BHADRAPPA LAYOUT  
NAGASHETTYHALLI R.M.V. II STAGE  
BANGALORE-94.  
... PETITIONER

(By Sri G PAPI REDDY ADVOCAE )

AND :  
-----

- 1 THE BAR COUNCIL OF INDIA  
21, ROUSE AVENUE,  
INSTITUTIONAL AREA,  
NEAR BAL BHAVAN  
NEW DALHI-2  
BY ITS CHAIRMAN
- 2 THE KARNATAKA STATE BAR  
COUNCIL OLD KGID BUILDING  
BANGALORE-1.  
REP BY ITS CHAIRMAN
- 3 THE ENROLEMENT COMMITTEE  
THE KARNATAKA STATE BAR COUNCIL,  
OLD KGID BUILDING BANGALORE-1  
REP BY ITS CHAIRMAN.
- 4 BANGALORE UNIVERSITY  
JNANA BHARATHI CAMPUS

MYSORE ROAD,  
BANGALORE REP BY ITS REGISTRAR

5 UNIVERSITY LAW COLLEGE  
PALACE ROAD,  
BANGALORE-1  
BY ITS PRINCIPAL. ... RESPONDENTS

( Sri : SURESH S JOSHI FOR R1 & 2 SRI  
T.P. RAJENDRAKUMAR SUNGAY FOR R3 AND R4)

THIS WRIT PETITION IS FILED PRAYING TO QUASH  
THE IMPUGNED ORDER DT. 7.9.2001 BY R3 (ENROLMENT  
COMMITTEE) REJECTING THE PETITIONER'S APPLICATION  
FOR ENROLMENT VIDE ANNEXURE-E AND DIRECT R2 TO  
ENROL THE PETITIONER ON ITS ROLLS.

**WP No 35625 OF 2001**

BETWEEN  
-----

1 SAMINA IQBAL  
D/O MR. IQBAL  
AGE: 22 YRS  
R/O NO. 12, I B MAIN  
2ND CROSS, ATHMANANDA COLONY  
BANGALORE-32 ... PETITIONER

(By Ms. INDUS LAW )

AND :  
-----

1 THE BAR COUNCIL OF INDIA  
NO. 21, ROSE AVENUE  
INSTITUTIONAL AREA  
NEAR BAL BHAVAN  
NEW DELHI -2  
REP BY ITS CHARIMAN

2 THE KARNATAKA STATE BAR COUNCIL  
KGID BUILDING  
BANGALORE  
REP BY ITS CHAIRMAN

3 THE UNIVERSITY LAW COLLEGE  
PALACE ROAD, BANGALORE-9  
REP BY ITS PRINCIPAL AND  
DEAN  
FACULTY OF LAW

4 BANGALORE UNIVERSITY  
JNANABHARATHI REP BY ITS REGISTRAR  
BANGALORE ... RESPONDENTS

( Sri SURESH S JOSHI FOR R1 & 2 SRI  
T.P.RAJENDRAKUMAR SUNGAY FOR R3 AND R4)

THIS W.P.IS FILED PRAYING TO QUASH VIDE ANX.  
C DT. 15.9.2001 BY R2 AND DIRECT THE R1 AND 2 TO  
REGISTER THE NAME OF THE PETITIONER IN THE STATE  
ROLLS OF ADVOCATES AND IN THE ALTERNATIVE  
DECLARE THAT RULE 17 OF PART IV OF THE BAR  
COUNCIL OF INDIA RULES, FRAMED UNDER THE  
ADVOCATES ACT, 1961 IS ULTRA VIRES THE ADVOCATES  
ACT, 1961 AND QUASH VIDE ANX. C DT. 15.9.2001 BY  
R2 AND DIRECT THE R1 AND 2 TO REGISTER THE NAME  
OF THE PETITIONER IN THE STATE ROLLS OF  
ADVOCATES.

**WP No 36282 OF 2001**

BETWEEN  
-----

1 B S SANDEEP KUMAR  
S/O.S.K.SEENU  
23 YEARS  
R/O.3277/A, 6TH CROSS, 1ST BLOCK  
JAYANAGAR  
BANGALORE-11 ... PETITIONER

( B S SANDEEP KUMAR PARTY IN PERSON )

AND :  
-----

1 KARNATAKA STATE BAR COUNCIL  
A STATUTORY BODY CONSTITUTED UNDER THE  
ADVOCATES ACT,1961 AND HAVING ITS OFFICE

AT OLD KGID BUILDING, DR.AMBEDKAR  
VEEDHI, BANGALORE-1 REP BY ITS SECRETARY

- 2 THE BAR COUNCIL OF INAIA  
A STATUTORY BODY CONSTITUTED UNDER THE  
ADVOCATES ACT, 1961 AND HAVING ITS OFFICE  
AT 21, ROUSE AVENUE INSTITUTIONAL AREA  
NEAR BAL BHAVAN NEW DELHI-2  
REP BY ITS SECRETARY
- 3 UNIVERSITY LAW COLLEGE  
NO.1, PALACE ROAD  
BANGALORE-9  
REP BY ITS PRINCIPAL
- 4 BANGALORE UNIVERSITY'  
JANABHARATHI CAMPUS  
MYSORE ROAD  
BANGALORE  
REP BY ITS REGISTRAR ... RESPONDENTS

( Sri SURESH S JOSHI FOR R1 & 2. SRI  
T.P.RAJENDRAKUMAR SUNGAY FOR R3 AND R4)

THIS W.P. IS FILED PRAYING TO QUASH VIDE  
ANX. F DT. 14.9.2001 AND DIRECT THE R1 TO ENROLL  
THE PETITIONER AS AN ADVOCATE FROM THE DATE OF  
HIS APPLICATION.

**WP No 36312 OF 2001**

BETWEEN  
-----

- 1 RAHUL CARIAPPA K S  
S/O. SOMAISH.K.M.  
23 YEARS  
ASHIRWAD  
MALBAR ROAD  
VIRAJPET POST  
SOUTH COORG=18 ... PETITIONER

(By Sri B SREENIVASA GOWDA ADVOCATE )

AND :  
-----

- 1 BAR COUNCIL OF INDIA  
NO.21, ROSE AVENUE

INSTITUTIONAL AREA NEAR BAL BHAVAN  
NEW DELHI-2  
REP BY ITS CHAIRMAN

2 THE KARNATAKA STATE BAR COUNCIL  
KGID BUILDING  
BANGALORE  
REP BY ITS CHAIRMAN

3 THE UNIVERSITY LAW COLLEGE  
PALACE ROAD BANGALORE-9  
REP BY ITS PRINCIPAL AND DEAN  
FACULTY OF LAW

4 BANGALORE UNIVERSITY JNANA BHARATHI  
REP BY ITS REGISTRAR  
BANGALORE ... RESPONDENTS

( Sri SURESH S JOSHI FOR R1 & 2 SRI  
T.P. RAJENDRAKUMAR SUNGAY FOR R3 AND R4 )

THIS WP IS FILED PRAYING TO QUASH THE ORDER  
DT. 21.9.2001 BY R2 AS PER ANN-C AND DIRECT R-1  
TO 2 TO REGISTER THE NAME OF THE PETITIONER IN  
THE ROLL OF ADVOCATE.

**WP No 36350-36351 OF 2001**

BETWEEN  
-----

- 1 N B RAGHUNATH  
S/O N.R. BILIGIRANGAIAH  
24 YRS  
NO.68, MLA LAYOUT L.G HALLI  
RMV II STAGE  
BANGALORE 94
- 2 K V SWAROOP  
S/O D.S. VEERAI AH  
23 YRS  
NO. 73, 8TH MAIN BDA LAYOUT  
(AVALAHALLI) BSK III STAGE  
GIRI NAGAR  
BANGALORE 85 ... PETITIONERS

(By Sri N V VIJAY ADVOCATE)

AND :

- 
- 1 THE BAR COUNCIL OF INDIA  
NO.21, ROSE AVENUE  
INSTITUTIONAL AREA  
NEAR BAL BHAVAN  
NEW DELHI 2  
REP BY ITS CHAIRMAN
  - 2 THE KARNATAKA STATE BAR COUNCIL  
KGID BUILDING BANGALORE  
REP BY ITS CHAIRMAN
  - 3 THE UNIVERSITY LAW COLLEGE  
PALACE ROAD BANGALORE 9  
REP BY ITS PRINCIPAL AND DEAN  
FACULTY OF LAW
  - 4 BANGALORE UNIVERSITY  
GNANABHARATHI  
REP BY ITS REGISTRAR  
BANGALORE ... RESPONDENTS

( Sri SURESH S JOSHI FOR R1 AND R2. SRI T P  
RAJENDRA KUMAR SUNGAY R3 AND R4)

THESE WRIT PETITIONS ARE FILED PRAYING TO  
QUASH ANN-C AND C1 DT. 21.9.2001 BY R2 AND DIRECT  
THE RESPONDENTS 1 AND 2 TO REGISTER THE NAME OF  
THE PETITIONER IN THE STATE ROLLS OF ADVOCATES.

**WP No 36993 OF 2001**

BETWEEN

- 
- 1 DIVYA R  
D/O AVATHI RAVINDRANATH  
R/O NO.7/4, M.T.STREET  
J.C.ROAD  
BANGALORE-6 ... PETITIONER

(By Sri AVATHI RAVINDRANATH ADVOCATE )

AND :

- 
- 1 KARNATAKA STATE BAR COUNCIL  
BY ITS ENROLMENT COMMITTEE

OLD K.G.I.D BUILDING  
BANGALORE-1

- 2 THE BAR COUNCIL OF INDIA  
BY ITS SECRETARY  
NO.21, ROUSE AVENUE  
INSTITUTIONAL AREA  
NEAR BAL BHAVAN  
NEW DELHI 110 002
- 3 THE BANGALORE UNIVERSITY  
BY ITS REGISTRAR  
GNANABHARATHI  
MYSORE ROAD  
BANGALORE
- 4 THE UNIVERSITY LAW COLLEGE  
BY ITS PRINCIPAL  
MYSORE BANK SQUARE  
BANGALORE-9 ... RESPONDENTS

( Sri SURESH S JOSHI FOR R1 & 2 SRI  
T.P.RAJENDRAKUMAR SUNGAY FOR R3 AND R4)

THIS W.P.IS FILED PRAYING TO QUASH VIDE ANX  
C DT.. 28.9.2001 BY R1 AND FURTHER DIRECT THE  
RESPONDENTS TO PAY THE COST OF THIS PETITION.

**WP No 36996 OF 2001**

BETWEEN  
-----

- 1 PERIKALA SUCHITA W/O ASHOK KUMAR  
AGE:23 YRS  
R/O H.NO.21, SANJEEVINI NAGAR  
EXTENSION, NEAR RAVI SHANKAR  
RESIDENCY, BEHIND STERLING PARK  
APARTMENT, SAHAKAR NAGAR  
BANGALORE-92 ... PETITIONERS

(By Sri C H JADHAV & PRASANNA KUMAR P )

AND :  
-----

- 1 KARNATAKA STATE BAR COUNCIL  
OLD K.G.I.D BUILDING

DR. AMBEDKAR VEEDHI  
BANGALORE-1  
REP BY ITS SECRETARY

- 2 BAR COUNCIL OF INDIA  
NO.21, ROUSE AVENUE, INSTITUTIONAL  
AREA, NEAR BAL BHAVAN  
NEW DELHI 110 002
- 3 BANGALORE UNIVERSITY BY ITS  
REGISTRAR, JNANA BHARATHI CAMPUS  
MYSORE ROAD  
BANGALORE
- 4 UNIVERSITY LAW COLLEGE  
PALACE ROAD  
BANGALORE-9  
BY ITS PRINCIPAL ... RESPONDENTS

( Sri SURESH S JOSHI FOR R1 & 2 SRI  
RAJENDRAKUMAR SUNGAY FOR R3 AND R4)

THIS WP IS FILED PRAYING TO QUASH THE ORDER  
OF R1 DT. 21.9.2001 VIDE ANN-B AND DIRECT R1 TO  
ENROL THE PETITIONER ON ITS ROLL AS AN ADVOCATE.

**WP No 37041 OF 2001**

BETWEEN  
-----

- 1 MURALIDARA R  
S/O RAMACHANDRA NAIDU K.N.  
AGE: 23 YRS  
KADIRANNAGARIPALLI  
BAGEPALLI TALUK  
KOLAR ... PETITIONER

(By Sri S SUBRAHMANYA ADVOCATE )

AND :  
-----

- 1 KARNATAKA STATE BAR COUNCIL  
OLD KGID BUILDING  
BANGALORE-1  
BY ITS SECRETARY

- 2 BAR COUNCIL OF INDIA  
NO.21, HOUSE AVENUE  
INSTITUTIONAL AREA  
NEAR BALBHAVAN  
NEW DELHI 110 002
- 3 BANGALORE UNIVERSITY  
GNANABHARATHI CAMPUS  
MYSORE ROAD  
BANGALORE  
BY ITS REGISTRAR
- 4 UNIVERSITY LAW COLLEGE  
PALACE ROAD  
BANGALORE-1  
BY ITS PRINCIPAL .. RESPONDENTS

( Sri SURESH S JOSHI FOR R1 & 2 SRI  
T.P.RAJENDRAKUMAR SUNGAY FOR R3 AND R4)

THIS WP IS FILED PRAYING TO DECLARE THAT  
RULE 17 OF THE BAR COUNCIL OF INDIA RULES IN  
CHAPTER IV ULTRAVIRES THE PROVISIONS OF THE  
PARENT ACT, THE ADVOCATE ACT OF 1961 AND QUASH  
THE ORDER DT. 29.9.2001 OF R1 AT ANN-C AND  
DIRECT R-1 AND 2 TO ENROLL THE PETITIONER ON  
THEIR ROLLS.

**WP No 37081 OF 2001**

BETWEEN

-----  
1 G VENKATARAMA SETTY  
S/O LATE GOVINDA SETTY  
AGED 24 YEARS  
NO.20, 20TH MAIN  
I STAGE, BTM LAYOUT  
BANGALORE ... PETITIONER

(By Sri B V BADRINATH ADVOCATE )

AND :

-----  
1 KARNATAKA STATE BAR COUNCIL  
OLD KGID BUILDING

BANGALORE-560 001  
 REP BY ITS SECRETARY

2 BAR COUNCIL OF INDIA  
 NO. 21, NEAR BAL BHAVAN  
 NEW DELHI, REP BY ITS SEC

3 UNIVERSITY LAW COLLEGE  
 NOL 1, PALACE ROAD  
 BANGALORE-560 001  
 REP BY ITS PRINCIPAL

4 BANGALORE UNIVERSITY  
 UNIVERSITY CAMPUS  
 MYSORE ROAD  
 BANGALORE  
 REP BY ITS REGISTRAR .. RESPONDENTS

( Sri SURESH S JOSHI FOR R1 & 2 SRI SRI  
 T.P.RAJENDRAKUMAR SUNGAY FOR R3 AND R4 )

THIS W.P.IS FILED PRAYING TO QUASH VIDE ANX.  
 B DT. 29.9.2001 BY R1 DIRECT THE R1 TO ENROL THE  
 PETITIONER AS AN ADVOCATE WITH EFFECT FROM THE  
 DATE OF HIS APPLICATION AND DIRECT THE R3 AND 4  
 TO OBTAIN ALL NECESSARY PERMISSION FOR  
 RECOGNITION FROM THE R1 AND R2 FOR IMPARTING 5  
 YEAR LAW DEGREE COURSE.

**WP No 37085 OF 2001**

BETWEEN  
 -----

1 N S ANAND  
 AGE:22 YRS  
 R/O NO.1412,22ND CROSS  
 III BLOCK, JAYANAGAR  
 BANGALORE-11 ... PETITIONER

( SRI N S ANAND(PETITIONER IN PERSON)

AND :  
 -----

1 KARNATAKA STATE BAR COUNCIL  
 OLD K.G.I.D BUILDING  
 BANGALORE-1  
 REP BY ITS SECRETARY

- 2 BAR COUNCIL OF INDIA  
21, ROUSE AVENUE  
INSTITUTIONAL AREA, NEAR BAL BHAVAN  
NEW DELHI 110 002  
REP BY SECRETARY
- 3 BANGALORE UNIVERSITY  
GNANA BHARATHI CAMPUS  
MYSORE ROAD, BANGALORE  
REP BY ITS REGISTRAR
- 4 UNIVERSITY LAW COLLEGE  
PALACE ROAD, BANGALORE-1  
REP BY ITS PRINCIPAL ... RESPONDENTS

(Sri S S JOSHI FOR R1 & 2 SRI  
T.P.RAJENDRAKUMAR SUNGAY FOR R3 AND R4)

THIS W.P.IS FILED PRAYING TO QUASH VIDE ANX.  
B DT. NIL ISSUED BY R1 AND A DIRECTION TO ALL THE  
RESPONDENTS TO FOLLOW THE FORMALITIES IN GETTING  
THE RECOGNITION/APPROVAL OF IV RESPONDENT.

**WP No 37096 OF 2001**

BETWEEN  
-----

- 1 PRIYA R FUTANE  
D/O LATE RAMESH C FUTANE  
23 YEARS  
R/O CHANKDRAKANT G BELLAD  
MLA GOURI KRUPA  
MARATHA COLONY NEAR AMBEDKAR HOSTEL  
DHARWAD ... PETITIONER

( Sri PRIYA R FUTANE (PARTY IN PERSON)

AND :  
-----

- 1 KARNATAKA STATE BAR COUNCIL  
OLD KGID BUILDING BANGALORE-1  
BY ITS SECRETARY

- 2 BAR COUNCIL OF INDIA  
NO 21, HOUSE AVENUE  
INSTITUTIONAL AREA  
NEAR BALBHAVAN  
NEW DELHI-2  
BY ITS SECRETARY
- 3 BANGALORE UNIVERSITY  
GNANABHARATI CAMPUS  
MYSORE ROAD  
BANGALORE  
BY ITS REGISTRAR
- 4 UNIVERSITY LAW COLLEGE  
PALACE ROAD  
BANGALORE-1  
BY ITS PRINCIPAL ... RESPONDENTS

( Sri SURESH S JOSHI FOR R1 & 2 SRI  
T.P.RAJENDRAKUMAR SUNGAY FOR R3 AND R4 )

THIS W.P. IS FILED PRAYING TO DECLARE THAT  
RULE 17 OF THE BAR COUNCIL OF INDIA RULES ON  
CHAPTER IV ULTRA VIRES THE PROVISIONS OF THE  
PARENT ACT I.E., THE ADVOCATES ACT OF 1961 AND TO  
QUASH THE ORDER OF THE R1 AT ANX. G DT. 29.9.2001  
AND DIRECT THE R1 AND 2 TO ENROLL THE PETITIONER  
ON THEIR ROLLS.

**WP No 37231 OF 2001**

BETWEEN  
-----

- 1 MUKESH KUMAR P D  
P.D. SURANA  
MAJOR  
NMO. 85, MANGALABHAVAN  
3RD CROSS SIRAMPURAM  
BANGALORE 21 ... PETITIONER

(Sri MUKESH KUMAR P D(PARTY IN PERN)

AND :  
-----

- 1 BAR COUNCIL OF INDIA  
NO.21, ROSE AVENUE

INSTITUTIONAL AREA NEAR  
BAL BHAVAN  
NEW DELHI 2  
REP BY ITS CHAIRMAN

2 THE KARNATAKA STATE BAR COUNCIL  
KGID BUILDING  
BANGALORE  
REP BY ITS CHAIRMAN

3 THE UNIVERSITY LAW COLLEGE  
PALACE ROAD  
BANGALORE 9  
REP BY ITS PRINCIPAL AND DEAN  
FACULTY OF LAW

4 BANGALORE UNIVERSITY  
JANANA BHARATHI  
REP BY ITS REGISTRAR  
BANGALORE ... RESPONDENTS

( Sri SURESH S JOSHI FOR R1 & 2 SRI  
T.P.RAJENDRAKUMAR SUNGAY FOR R3 AND R4. )

THIS W.P. IS FILED PRAYING TO QUASH VIDE  
ANX. C DT. 29.9.2001 ISSUED BY R2 AND DIRECT THE  
R1 AND 2 TO REGISTER THE NAMES OF PETITIONER IN  
THE ROLLS OF ADVOCATES.

**WP No 37232 OF 2001**

BETWEEN  
-----

1 AMAR L V  
S/O VISWANATHAIAH L.S.  
NO.45/2, TIRUMALA MAJOR  
GOVINDAPPA ROAD  
BASAVANAGUDI  
BANGALORE 4 ... PETITIONER

(By Sri RAJASHEKAR B BASSEPPAGOL ADVOCATE )

AND :  
-----

1 BAR COUNCIL OF INDIA  
NO.21, ROSE AVENUE  
INSTITUTIONAL AREA

- NEAR BAL BHAVAN  
NEW DELHI  
REP BY ITS CHAIRMAN
- 2 THE KARNATAKA STATE BAR COUNCIL  
KGID BUILDING  
BANGALORE  
REP BY ITS CHAIRMAN
- 3 THE UNIVERSITY LAW COLLEGE  
PALACE ROAD  
BANGALORE 9  
REP BY ITS PRINCIPAL AND  
DEAN FACULTY OF LAW
- 4 BANGALORE UNIVERSITY  
JNANA BHARATHI REP BY ITS  
REGISTRAR BANGALORE ... RESPONDENTS

( Sri SURESH S JOSHI FOR R1 & 2 SRI  
T.P.RAJNDRAKUMAR SUNGAY FOR R3 AND R4)

THIS W.P. IS FILED PRAYING TO QUASH THE  
ORDER DT. 29.9.2001 VIDE ANNEX.C. BY R2 AND  
DIRECT R1 AND R2 TO REGISTER THE NAMES OF  
PETITIONER IN THE ROLLS OF ADVOCATES.

**WP No 38030-38032 OF 2001**

BETWEEN  
-----

- 1 S M MUTHURAJU  
S/O MARIYALIAH  
SATHANUR, KANAKAPURA  
BANGALORE RURAL
- 2 KUMARI UMADEVI  
D/O MARIBASAPPARADYA  
BACHALLIGATE, DEVANAHALLI  
DODDASONNE, BANGALORE
- 3 KUMARI NAGA VENI B N  
D/O NAGAPPA B, MALLUR  
SIDLAGHATTA, KOLAR ... PETITIONERS

(By Sri N V VIJAY ADVOCATE )

AND :  
-----

- 1 THE BAR COUNCIL OF INDIA  
NO 21, ROSE AVENUE  
INSTITUTIONAL AREA  
NEAR BAL BHAVAN, NEW DELHI  
REP BY ITS CHAIRMAN
- 2 THE KARNATAKA STATE BAR COUNCIL  
KGID BUILDING, BANGALORE  
REP BY ITS CHAIRMAN
- 3 THE UNIVERSITY LAW COLLEGE PALACE  
ROAD, BANGALORE, REP BY PRL AND  
DEAN FACULTY OF LAW
- 4 BANGALORE UNIVERSITY  
GNANABHARATHI, REP BY ITS REGISTRAR  
BANGALORE .. RESPONDENTS

( Sri SURESH S JOSHI FOR R1 AND R2 SRI T P  
RAJENDRAKUMAR SUNGAY FOR R3 AND R4 )

THESE WRIT PETITIONS ARE FILED PRAYING TO  
QUASH VIDE ANX. C, C1 AND C2 DT. 28.9.2001 ISSUED  
BY R2 AND DIRECT THE R1 AND 2 TO REGISTER THE  
NAME OF THE PETITIONER IN THE STATE ROLLS OF  
ADVOCATES.

**WP No 32680 OF 2001**

BETWEEN  
-----

- 1 FATHIMA AMATUL ALEEM  
D/O AZEEZ UR REHAMAN SHARIFF  
AGE:23 YRS, OCC:STUDENT  
R/O NO.73/26, 6TH MAIN  
7TH CROSS, PILLAPPA BLOCK  
GANGANAGAR, BANGALORE-32 .. PETITIONER

(By Sri SYED KHALEEL PASHA ADVOCATE)

AND :  
-----

- 1 KARNATAKA STATE BAR COUNCIL  
OLD KGID BUILDING

BANGALORE-1  
 REP BY ITS SECRETARY

2 BAR COUNCIL OF INDIA  
 21, ROUSE AVENUE  
 INSTITUTIONAL AREA  
 NEAR BAL BHAVAN  
 NEW DELHI 110 002  
 REP BY ITS SECRETARY

3 BANGALORE UNIVERSITY  
 GNANA BHARATI CAMPUS  
 MYSORE ROAD  
 BANGALORE  
 REP BY ITS REGISTRAR

4 UNIVERSITY LAW COLLEGE  
 PALACE ROAD  
 BANGALORE-1  
 REP BY ITS PRINCIPAL ... RESPONDENTS

(By Sri SUBASH B ADI FOR R1, SRI SURESH S JOSHI  
 FOR R1 AND R2 SRI T.P. RAJENDRAKUMAR SUNGAY FOR  
 R3 AND R4)

THIS W.P. IS FILED PRAYING TO QUASH THE FIRST  
 RESPONDENT'S ORDER DT. 17.8.2001 VIDE ANNEX.C AND  
 DIRECT THE FIRST RESPONDENT TO REGISTER THE  
 PETITIONER ON HER ROLL AS ADVOCATE.

**WP No 36230-36231 OF 2001**

BETWEEN

- 
- 1 CHANDRASHEKAR L  
 S/O. LINGAPPA .G.M.  
 22 YEARS R/O.NO.18, 5TH CROSS, 5TH MAIN  
 SAMPANGIRAMNAGAR  
 BANGALORE-27
- 2 VENKATESH P  
 S/O. PUTTAPPA  
 R/O.D.NO. 1, 14TH K.M. SOS (P)  
 KALENA AGRAHARA BANAERGHATTA ROAD  
 BANGALORE-64 ... PETITIONERS

(By Sri S SUBRAHMANYA & J R THIPPARAJU)

AND :  
-----

- 1 KARNATAKA STATE BAR COUNCIL  
OLD KGID BUILDING  
BANGALORE-1  
REP BY ITS SECRETARY
- 2 BAR COUNCIL OF INDIA  
NO.21, HOUSE AVENUE,  
INSTITUTIONAL AREA  
NEAR BALBHAVAN  
NEW DELHI-2  
BY ITS SECRETARY
- 3 BANGALORE UNIVERSITY  
GNANABHARATHI CAMPUS  
MYSORE ROAD  
BANGALORE  
BY ITS REGISTRAR
- 4 UNIVERSITY LAW COLLEGE  
PALACE ROAD  
BANGALORE-1  
BY ITS PRINCIPAL ... RESPONDENTS

(Sri SURESH S JOSHI FOR R1 & 2 SRI  
T.P.RAJENDRAKUMAR SUNGAY FOR R3 AND R4)

THESE WRIT PETITIONS ARE FILED PRAYING TO  
DECLARE THAT RULE 17 OF THE BAR COUNCIL OF INDIA  
RULES IN CHAPTER IV ULTRA VIRES THE PROVISIONS OF  
THE PARENT ACT i.e. THE ADVOCATE ACT OF 1961 AND  
QUASH THE ORDER OF R1 AT ANN-E AND ANNEXURE F  
AND ALSO DIRECT R-1 AND 2 TO ENROLL THE  
PETITIONERS ON THEIR ROLLS.

**WP No 38078-38080 OF 2001**

BETWEEN  
-----

- 1 SHIVAKUMAR R S/O RUDRAIAH  
24 YEARS R/O DODDABAGILU (POST)  
T NARASIPUR TALUK  
MYSORE DIST

- 2 GOVINDARAJU T  
S/O THANGARAJU  
25 YEARS  
R/O SONAPPANAHALLI BATTAHALASUR  
BANGALORE NORTH TALUK  
DISTRICT
- 3 HANUMANTHARAYAPPA R  
S/O RAMAPPA  
25 YEARS  
R/O RAMAPUR (POST)  
GOWRIBIDANUR TALUK  
KOLAR DIST ... PETITIONERS

(By Sri S B HEBBALLI & THIMMANNA ADVOCATE )

AND :

- 
- 1 KARNATAKA STATE BAR COUNCIL REP BY ITS SECY  
OLD KGID BUILDING  
BANGALORE
- 2 BAR COUNCIL OF INDIA  
NO 21 HOUSE AVENUE  
NEW DELHI-2  
BY ITS SECY
- 3 BANGALORE UNIVERSITY  
JHANABHARATI CAMPUS  
MYSORE ROAD  
BANGALORE BY ITS REGISTRAR
- 4 UNIVERSITY OF LAW COLLEGE  
PALACE ROAD  
BANGALORE BY IT PRINCIPAL... RESPONDENTS

( Sri SURESH S JOSHI FOR R1 AND R2 SRI T P  
RAJENDRAKUMAR SUNGAY FOR R3 AND R4)

THESE WRIT PETITIONS ARE FILED TO DECLARE  
THAT RULE 17 OF THE BAR COUNCIL OF INDIA RULES IN  
CHAPTER IV ULTRA VIRES THE PROVISIONS OF THE  
PARENT ACT I.E., THE ADVOCATE ACT OF 1961 AND  
QUASH THE ORDER DT. 4.10.2001 OF THE FIRST  
RESPONDENT VIDE ANNEX.C, C1 AND C2 AND DIRECT R1  
AND R2 TO ENROLL THE PETITIONERS ON THEIR ROLLS.

ALL THESE WRIT PETITIONS COMING ON FOR HEARING THIS DAY, **RAVEENDRAN J** MADE THE FOLLOWING:

**ORDER**

The petitioners in these petitions claim that they have successfully completed the five years LL.B. course in the University Law College, Bangalore (for short 'ULE'). The University Law College, Bangalore is run by the Bangalore University which is established under the Karnataka State Universities Act, 1976.

2. The petitioners applied to the Karnataka State Bar Council for enrolment. The Enrolment Committee of the Karnataka State Bar Council has issued individual orders refusing to enroll the petitioners as Advocates, on the ground that the University Law College has not applied to the Bar Council of India ('BCI' for short) for approval/recognition of its five years course; that under Rule 17 of the Bar Council of India Rules, no College can impart instructions in a course of study in law for enrolment as an Advocate unless its affiliation has been

RmR

approved by the Bar Council of India; and that as there is no such approval by the BCI either in regard to the affiliation of the University Law College or to the five years Law Course conducted by the University Law College, the students who have passed such course from the said College are not entitled for enrolment.

3. Feeling aggrieved, the petitioners have filed these petitions for quashing the orders passed by the Karnataka State Bar Council refusing to enroll them as Advocates and seeking a direction to the Karnataka State Bar Council to enroll them as Advocates. Several petitioners have also sought a declaration that Chapter IV of Rule 17 of Bar Council of India Rules is ultra vires the provisions of the Advocates Act, 1961.

4. The learned counsel for Bar Council of India and the State Bar Council submitted that Rules 17 is applicable to all Colleges which impart legal education including any college or institution run by the Universities; and as the University Law College is not approved/recognised by BCI under Rule 17 and as the five year Law Course of that college is also not approved by

RMR

BCI, the State Bar Council was justified in refusing to enroll the petitioners who have passed out of that college.

5. The questions that therefore arises for consideration are:

(i) Whether an Institution run by an University conducting courses of study in Law for enrolment as Advocates, should apply for and obtain approval/recognition of the Institution, or the course of study, from the Bar Council of India.

(ii) Whether the State Bar Council was justified in passing the impugned orders rejecting the request for enrolment.

6. The relevant portion of the orders of the State Bar Council refusing to enroll the petitioners is extracted below:

"As per Bar Council of India Rules, Chapter 4 Section - A Rule 2(b) unless a candidate has passed a law degree after undergoing the regular course of studies from a duly recongised college, the candidate is not entitled for enrolment as an Advocate.

RMR

## THE BAR COUNCIL OF INDIA RULES

## CHAPTER

## IV

Standards of Legal Education and  
Recognition of Degrees in Law for admission  
as Advocates

Rule: 2(1) Save as provided in Rule 5 and Sec.B, Part IV of the rules hereunder, a degree in law obtained from any University in the territory of India shall not be recognised for the purpose of enrolment as advocate under the Advocates Act, 1961 from June, 1, 1982 unless the following conditions are fulfilled :-

a).....

b) The law degree has been obtained after undergoing a regular course of study in a duly recognised law college under these rules for a minimum period of five years, out of which the first two years shall be devoted to study of pre-law courses as necessary qualifications for admission to three year course of study in law to be commenced thereafter. The last six months of the three years of the law course shall include a regular course of practical training.

**Rule 17** reads as under:

"No college after coming into force of these rules shall impart instruction in a course of study in law for enrolment as an advocate unless its affiliation has been approved by the Bar Council of India"

RMR

That as per the records available in this office, the University Law College, Bangalore was conducting 3 years law course and this course of study was approved/recognised by the Bar Council of India. The College has now switched over to 5 years law course and 3 years law course has been closed. According to the college it switched over to 5 years course on the instruction and direction issued by the Bar council of India. That after starting 5 years law course, the college has not applied for approval/recognition of 5 years course conducted in the college. Thus as the things stand, there is no approval/recognition for 5 years law course conducted by the University Law College, Bangalore. In similar situation, in respect of J.S.S.Law college, Vidhyavaradhaka Law College, Mysore etc where the 3 years course was recognised/approved by the Bar Council of India but after starting 5 years law course, those law colleges had not applied or taken recognition/approval in respect of 5 years law course. The Legal Education Committee of Bar Council of India and Bar Council of India passed an order dated 28-6-2000 directing the colleges to stop admission to 5 years law course unless they apply and get approval/recognition from the Bar Council of India. So, unless a

RMR

candidate has obtained a law degree after attending the regular law course from a college which is recognised/approved it is not permissible to enroll the candidates as Advocate under the provisions of Sec.24 r/w Bar Council of India Rules, Chapter 4 "Standards of Legal Education & Recognition of Degree in Law".

7. Before we consider the validity of the said orders, it is necessary to refer to the relevant provisions of Advocates Act, 1961 ('Act' for short) and part IV of the Bar Council of India Rules ('Rules' for short) other than Rule 2(1)(b) and 17(1) extracted in the order of the State Bar Council.

7.1) Sec.7 enumerating the functions of the Bar Council of India, provides that its functions inter alia, shall be:

- (h) to promote legal education and to lay down standards of such education in consultation with the Universities in India imparting such education and the State Bar Council;
- (i) to recognise Universities whose degree in law shall be a qualification for enrolment as an

RVR

Advocate and for that purpose to visit and inspect universities or cause the State Bar Councils to visit and inspect Universities in accordance with such directions as it may give in this behalf;

7.2) Sec.24 lays down the several qualifications required for being admitted as Advocates on a State roll. Clauses (iii) and (iii-a) of Section 24(1)(c) provides that subject to the provisions of the Act, and the rules made thereunder, a person shall be qualified to be admitted as an advocate on a State roll, after 12-3-1967, if he has obtained a degree of law either after undergoing a three-year course of study in law from any University in India which is recognised for the purposes of this Act by the Bar Council of India; or after undergoing a course of study in law, the duration of which is not less than two academic years commencing from the academic year 1967-68, or any earlier academic year from any University in India which is recognised for the purposes of this Act by the Bar Council of India.

7.3) Part IV of the Bar Council of India Rules deals with "STANDARDS OF LEGAL EDUCATION

RmR

AND RECOGNITION OF DEGREES IN LAW FOR ADMISSION AS ADVOCATES". Section A deals with 5 years law course leading to the LLB degree (with which we are concerned in these cases). Section B deals with 3 years Law course leading to the LLB degree. Relevant portion of Rule 2(1) and entire Rule 17(1) of Section A have been extracted in the impugned orders of the State Bar council (extracted above). Rule 17(2) and clause (a) of Rule 18 which are also relevant are extracted below:

"17(2) An existing law college shall not be competent to impart instruction in a course of study in law for enrolment as an advocate if the continuance of its affiliation is disapproved by the Bar Council of India.

18. The Bar Council of India shall cause a law college affiliated or sought to be affiliated to a University to be inspected by a Committee to be appointed by it for purpose, when :-

(a) An application for approval of affiliation of a new college is received by it, or it suo motu decides, in order to ensure that the standards of legal education laid down by it, are being complied with.

RmR

8. The Bar Council of India has recognised Bangalore University, as a University whose degrees in law shall be a qualification for enrolment as an Advocate. All these years, the State Bar Council was enrolling candidates who had undergone 5 year Law Course and secured law degrees from the University Law College. However from August-September, 2001, the State Bar Council has rejected applications for enrolment relying on Rules 2(1)(b) and 17(1) on the ground "unless a candidate has obtained a law degree after attending the regular law course from a college which is recognised/approved, it is not permissible to enroll the candidates as Advocates" and on the ground that University <sup>Law college</sup> where they studied, is not approved by the Bar Council of India under Rule 17.

9. Rule 2(1)(b) requires the candidate to have undergone the five year course in a duly recognised Law College under the Rules. Rule 17(1) provides that **no college**, after coming into force of the Rules, shall impart instruction in a course of study in law for enrolment as an

RMR

advocate, unless **its affiliation** has been approved by the Bar Council of India.

9.1) The Rules make a distinction between 'Colleges affiliated to a University' and 'Institution/College run by the University'. Sub-Rule (1) of Rule 3 provides that the law education as prescribed in Section-A shall be through whole-time **law Colleges** or **University Department**. Sub-Rule (2) of Rule 3 provides that a **College** or **University Department** will be deemed to be a whole time College, if its working time is as specified therein. Rule 8(3) provides that library of the **College** or **University Department** shall remain open at least 8 hours a day. The proviso to sub-rule(1) of Rule 19 refers to existing **University Law Departments** and **Law Colleges affiliated to Universities** shall be deemed to be professional Law Colleges under the rules. Schedule-I to Section-A also refers to **Law Colleges** and **University Law Departments** at several places. It is thus clear that the Bar Council of India Rules have treated Law College (affiliated to an University) as distinct and

RmR

different from the University Law Department (University Law College).

9.2) The University Law College run by the Bangalore University being the Department of law of the University, does not require any 'affiliation' to the University. What Rule 17 requires is that the **affiliation** obtained by a College should be approved by the Bar Council of India. The term **college** and **affiliation** are not defined either in the Act or the Rules. Sec.53 of the Karnataka State Universities Act, 1976 relates to affiliation of Colleges and provides that colleges within the University area may be affiliated to the University as 'affiliated Colleges' on satisfying the conditions specified in the said section. The term 'affiliation' of a College with reference to an University means an independent College being associated with the University and thereby having the benefits of the University. The term 'affiliation' always refers to a separate legal entity (college) being affiliated to the University. Thus Rule 2(1)(b) and Rule 17(1) requires recognition/approval by the Bar Council in regard to only colleges which

RMR

require affiliation to an University. If the University itself is running an institution imparting legal education, such institution would not require affiliation as such institution is a part of the University itself and is not a separate entity. Such Institution also does not require recognition as the University itself has been recognised. If an institution does not require affiliation at all, the question of such affiliation being approved by BCI does not arise.

9.3) The power of inspection for purposes of approval or disapproval contemplated under Rules 17 and 18 of the Rules are therefore with reference to a College which requires affiliation and not in regard to a Department of the University itself. Neither Rule 2 nor Rule 17 nor any other Rule requires the University to seek or obtain approval/recognition of its Institution (University Law College) or its course of study, from BCI.

10. ~~The~~ Rule 17 specifically employs the words 'College' and 'approval of affiliation'. Rule 2 employs the term 'duly recognised law

RMR

college under these Rules' . The Rules also maintain the distinction between colleges requiring affiliation and University Departments/Institutions. Therefore, Rule 2 and 17 relied upon by the State Bar Council for the purpose of refusing enrolment to the students of University law college are inapplicable to the University Law College or any other Law College run by any University. There is no other provision in the Rules which requires the University to obtain approval by the Bar Council of India, in regard to its Institution or its courses. Sec.7 of the Act refers to the approval of the University and not approval of the University's Institution or the courses of study conducted by it. When the Bangalore University is approved, any institution run by it does not require separate approval either under the Act or the Rules. We therefore answer the two questions in the negative. As a consequence, the State Bar Council cannot refuse enrolment to the students of the University Law College on the ground that the said college run by the Bangalore University has not obtained 'approval'.

RMR

11. We are fortified in our view by a recent decision of the Supreme Court in BHARATHIDASAN UNIVERSITY vs ALL INDIA COUNCIL FOR TECHNICAL EDUCATION (2001 AIR SCW 3824) where a somewhat similar question was considered, that is whether an University should seek prior permission of AICTE (established under All India Council for Technical Education Act, 1987) to start a Department for imparting a course or programme in technical education or a technical institution as an adjunct to the University itself to conduct technical courses of its choice and selection. In that case, Bharathidasan University commenced courses and programmes in technology without applying for or obtaining prior approval for such courses from the AICTE. The AICTE filed a writ petition in the Madras High Court to prohibit the said University from running such courses, without obtaining its prior approval. Though the definition of Technical Institution under AICTE Act, 1987 did not include an University, as Regulation 4 of AICTE Regulations obliged even an University to obtain prior approval from AICTE, AICTE contended

RMR

that its prior approval was necessary. The University contended that when it did not fall under the definition of 'Technical Institution' under AICTE Act, Regulation No.4 requiring it to seek prior approval to commence a course/programme in Technical Education was in excess of the regulation making power of AICTE and therefore null and void and cannot be enforced against the University. A learned single Judge of the Madras High Court upheld the Regulation and allowed the writ petition and ordered cancellation of the admissions made by the University. The Division Bench confirmed it. The Supreme Court allowed the appeal of the University and dismissed the writ petition by the AICTE holding that the University did not require such prior approval. After considering the provisions of AICTE Act, The Supreme Court held:

"...All these vitally important aspects go to show that the AICTE created under the Act is not intended to be an Authority either superior to or supervise and control the Universities and thereby super impose itself upon such Universities merely for the reason that it is imparting teaching in technical education or programmes in any of its Departments or Units..."

RMR

"...The UGC and universities have always had and have an accepted and well-merited role of Primacy to play in shaping as well as stepping up a coordinated development and improvement in the standards of education and research in the sphere of education. When it is only Institutions other than universities which are to seek affiliation..."

"...Therefore, the regulations insofar as it compels the universities to seek for and obtain prior approval and not to start any new department or course or programme in technical education (Regulation 4) and empower itself to withdraw such approval, in a given case of contravention of the regulations (Regulation 12) are directly opposed to and inconsistent with the provisions of Section 10(1)(k) of the act and consequently void and unenforceable."

"...The clear intention of the Legislature is not that all institutions whether University or otherwise ought to be treated as 'technical institutions' covered by the Act. If that was the intention, there was no difficulty for the Legislature to have merely provided a definition of 'technical institution' by not excluding 'University' from the definition thereof and thereby avoided the necessity to use alongside both the words 'technical institutions' and University in several provisions in the Act. The definition of 'technical institution' excludes from its purview a 'University'. When by definition a 'University' is excluded from a 'technical institution', to interpret that such a clause or such an expression wherever the expression 'technical institution' occurs will

AMR

include a 'University' will be reading into the Act what is not provided therein. The power to grant approval for starting new technical institutions and for introduction of new courses or programmes in consultation with the agencies concerned is covered by Section 10(k) which would not cover a 'University' but only a 'technical institution'...."

12. In view of the above, we hold that the impugned orders passed by the State Bar Council refusing enrolment to the students of the University Law College on the ground that the University Law College had not obtained approval of its Institution or five years course from the Bar Council of India, is wholly without authority or jurisdiction and violative of the provisions of the Advocates Act, 1961 and the Bar Council of India Rules.

13. In the view we have taken, it is not necessary to examine the validity of Rule 17(1) of the Rules challenged in some of the petitions. We leave it open to be considered in appropriate proceedings.

14. These petitions are therefore allowed as follows:

RMR

- (i) The impugned orders of the State Bar Council refusing enrolment to the petitioners as Advocates are hereby quashed.
- (ii) As petitioners are already enrolled by virtue of the interim orders granted by this court, such enrolments shall stand confirmed and the Bar Council of India and the State Bar Council shall not deny of the petitioners any benefit flowing or arising from such enrollment merely on the ground that the University Law College of which they are the students or the course of study undergone by them, is not approved by the Bar Council of India.
- (ii) Parties to bear their respective costs.

**Sd/-JUDGE**

**Sd/-JUDGE**